CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

No. L-1/250/2019/CERC Dated: 26.10.2026

Supplementary Draft Notification

Draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fifth Amendment) Regulations, 2026 (Draft Regulations) were published on 31.07.2026 to amend the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (Principal Regulations). The following amendments are proposed to the Principal Regulations as part of the Draft Regulations:

1. New sub-clauses (h-i) and (h-ii) shall be inserted after sub-clause (h) of Clause (2) of Regulation 13 of the Principal Regulations as under:

"(h-i) Any REGS based on wind or solar source or RHGS based on combination of wind and solar source, which has entered into a PPA or PSA for a minimum tenure of seven (07) years with a drawee DIC (either directly or through a trading licensee or Renewable Energy Implementing Agency) on or before 31.03.2027 and is delayed on account of non-availability of transmission system, beyond later of:

(a) Start date of connectivity (as communicated by CTUIL as on the date of signing of PPA (in case of a contract directly between generating station and the drawee DIC) or PSA (in case the contract is entered into between a trading licensee or Renewable Energy Implementing Agency with drawee DIC, where generating station has entered into a contract with such trading licensee or Renewable Energy Implementing Agency); or

(b) SCOD as per PPA or PSA (as applicable),

and the project achieves COD within a period of two months from the date of

effectiveness of its GNA as per GNA Regulations, it shall be eligible for a waiver of inter-state transmission charges as under:

Table 6

Particulars of the Project	**Later date out of (a) or (b) of h(i) above**	**Waiver period from the COD**	**% of drawal schedule to be considered under Annexure-III**
REGS based on wind or solar source or RHGS based on combination of wind and solar source	On or before 30.06.2025	Up to the tenure of the Contract subject to maximum 25 years from COD	100
	1.7.2025 to 30.6.2026		75
	1.7.2026 to 30.6.2027		50
	1.7.2027 to 30.6.2028		25
	After 30.06.2028		0

Provided that:

(i) The projects that wish to avail waiver under this sub-clause, shall submit a copy of PPA and PSA (as applicable) to CTUIL and NLDC latest by 30.04.2027.

(ii) In case the contract is through a trading licensee or Renewable Energy Implementing Agency, copy of both PPA and PSA, i.e., with the generating station and with the drawee DIC, shall be furnished, both of which shall be entered on or before 31.03.2027, for the purpose of availing waiver under this sub-clause.

(iii) The PPA or PSA which was furnished to CTU and NLDC within the above timeframe may be extended beyond original tenure in which case waiver as per this sub-clause shall be applicable for the extended tenure subject to maximum of 25 years from COD of the generating station.

(iv) If a new PPA or PSA is entered into after the stipulated date in terms of sub-clause (ii) of this Proviso or is not furnished within the stipulated timeline as per sub-clause (i) of this Proviso, it shall not be eligible for waiver under this Clause.

(v) If the submitted PPA or PSA gets terminated before the tenure of the PPA or PSA, the waiver in terms of this sub-clause shall cease to apply.

(vi) If such a project fails to achieve the COD within two months of effectiveness of its GNA, or the PPA or PSA which was furnished to avail waiver under this sub-

clause gets terminated prior to the tenure of such PPA or PSA, or for any PPA as per sub-clause(iv) of this Proviso, the waiver of transmission charges shall be as per trajectory under Table 1 of sub-clause (a) of this Clause read with Regulation 13(2)(h) of these Regulations.

(h-ii) An REGS based on wind or solar sources, or RHGS based on a combination of wind and solar sources, which qualifies for waiver under sub-clause (a) as well as under sub-clause (h-i) of this Clause, shall submit an undertaking to the NLDC and CTUIL within a period of thirty days of achievement of COD, specifying the sub-clause (either sub-clause (a) or sub-clause (h-i)) under which they intend to claim the waiver and the corresponding capacity:

Provided that:

(a) the option once exercised shall remain binding and shall not be altered during the permitted waiver period under these Regulations.

(b) an REGS based on wind or solar sources, or RHGS based on a combination of wind and solar sources which have already achieved COD prior to the effectiveness of this Regulation, may opt to be governed under sub-clause (h-i) subject to fulfilling the conditions specified under sub-clause (h-i) and by submitting an undertaking to the CTU and NLDC within one month of effectiveness of this Regulation. In such case, the power generated from such generating station after COD of the generating station, shall be eligible for waiver starting from the day scheduling of power is carried out under such PPA or PSA as applicable, which is eligible under sub-clause (h-i), and subject to the condition that such PPA or PSA has already been furnished to RLDC or is furnished in terms of sub-clause (h-i) and that generating station shall be eligible to avail waiver for a total period of 25 years from COD of the generating station."

(Harpreet Singh Pruthi)
(Secretary)